



2026:DHC:5350



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 04.07.2026+ **CRL.M.C. 2665/2026**

VIJAY KUMAR & ORS.

.....Petitioners

Through: Ms. Parul Rana, Advocate (*through
videoconferencing*)

versus

THE STATE NCT OF DELHI AND ANR

.....Respondents

Through: Mr. Hemant Mehla, APP for State
with SI Sachin
Mr. Puru Arora, Advocate for R2
with R2 in person through
videoconferencing**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 437/2015 of PS Jahangir Puri for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present in court today and is identified by IO/SI Sachin. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One son was born from wedlock of respondent no. 2 with petitioner no. 1 and that son is in custody of respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in *lieu* of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 437/2015 of PS Jahangir Puri for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

JULY 04, 2026/as